

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 11993/2016

ALLAHABAD U.P GRAMIN BANK . & ANR.

Appellant(s)

VERSUS

SANT SARAN SINGH

Respondent(s)

(Applications for amendment in cause title are to be listed.
IA No. 219094/2023 - AMENDMENT IN CAUSE TITLE)

WITH

C.A. No. 11997/2016 (III-A)

(FOR AMENDMENT IN CAUSE TITLE ON IA 219110/2023
IA No. 219110/2023 - AMENDMENT IN CAUSE TITLE)

C.A. No. 12000/2016 (III-A)

(FOR AMENDMENT IN CAUSE TITLE ON IA 219114/2023
IA No. 219114/2023 - AMENDMENT IN CAUSE TITLE)

Date : 24-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
[IN CHAMBER]

For Appellant(s) Mr. Rajesh Kumar Gautam, AOR
Mr. Anant Gautam, Adv.
Mr. Samir Mudgil, Adv.
Ms. Anani Achumi, Adv.
Ms. Shivani Sagar, Adv.
Mr. Dinesh Sharma, Adv.

For Respondent(s) Ms. Pragati Neekhara, AOR
Mr. Aniket Patel, Adv.

Ms. Nidhi, AOR
Mr. Syed Saifullah, Adv.
Mr. Mohit Girdhar, Adv.
Mr. Sarthak Arora, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

I.A.Nos.219094, 219110, 219114 of 2023

By way of these applications, amendment of the cause title in

the appeals is sought in view of the change in the nomenclature of the appellant Bank, owing to amalgamation, and in consequence, in its Board of Directors.

The applications are ordered.

Amended Memo of Parties shall be filed within two weeks.

(HEMALATHA MOHAN)
P.S. to REGISTRAR

(VEENA RANI NAGPAL)
COURT MASTER (NSH)